

7.11.2000

OA 1314/93

Hon. Mr. Justice R.R.K. Trivedi VC
Hon. Mr. S. Deyal, AM

It appears that the name of
Sri Ashok Mehileg has wrongly been
shown as counsel for the respondents.
List correctly on 11.12.2000,
showing the name of Sri D.E. Saxena
as counsel for the respondents.


AM.


VC.


AM.

7.2.01

Hon. Mr. Justice R.R.K. Trivedi VC
Hon. Mr. P. Singh AM

Adjourned on account of
illness slips of Shri A.S. Diwakar
for the applicant. Put up for hearing
on 27.2.01


AM


VC


AM

27.2.2001.

Hon'ble Mr. S.K.I. Naqvi, J.M.
Hon'ble Mr. S.A.T. Rizvi, A.M.

Sri A.S. Diwakar, learned counsel for the applicant. Sri L.M. Singh proxy counsel for Sri D.C. Saxena learned counsel for the respondents.

Heard at final hearing stage. While going through the record, we find that it is a matter in which the applicant has claimed his seniority over and above the respondent nos. 6 & 7 and incase the relief is granted, both the private respondents will be affected. The applicant has not ~~yet~~ ^{been} taken any steps to issue notices to them. The O.A. fails on this ground only for want of steps to the necessary ^{for which they could not join} party, The O.A. is dismissed accordingly with liberty to file a fresh O.A., if so advised, in accordance with Law.

2
MEMBER (A)
GIRISH/-

S. C. Mehta
MEMBER (J)